

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO 1824

TO BE ANSWERED ON THE 10TH MARCH, 2017/ PHALGUNA 19, 1938 (SAKA)

CBI Investigation for Bank Complaints

1824. SHRI AJAY MISRA TENI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Sector Banks have to intimate Central Bureau of Investigation (CBI) the cases of fraud involving amount of more than 50 crore;
- (b) if so, the details thereof and whether CBI will work as central agency (Nodal agency for banks) in these fraud cases;
- (c) if so, the details thereof;
- (d) whether Joint Director level Officers of CBI have been authorised to accept complaints as banks do not have any system to file complaint in CBI; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): Reserve Bank of India (RBI) Master Directions dated 01.07.2016 on Frauds- Classification and Reporting by commercial banks and select Financial Institutions, inter alia, provide as follows, in regard to lodging of complaints with CBI in cases of fraud /embezzlement:-

| Category of bank | Amount involved in the frauds | Agency to whom complaint should be lodged | Remarks |
|----------------------------|--|---|--|
| Public Sector Banks (PSBs) | Rs. 3 crore and above and upto Rs. 25 crore | CBI | To be lodged with Anti Corruption Branch of CBI where staff involvement is prima facie evident). Economic Offences Wing of CBI (where staff involvement is prima facie not evident) |
| PSBs | More than Rs. 25 crore and upto Rs. 50 crore | CBI | To be lodged with Banking Security and Fraud Cell (BSFC) of CBI (irrespective of the involvement of a public servant) |
| PSBs | More than Rs. 50 crore | CBI | To be lodged with the Joint Director (Policy), CBI, HQ, New Delhi. |
